

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.650 of 2011

(Arising out of OIA-214/2011/STC/KANPAZHAKAN/COMMR-A-/AHD dated 16/08/2011
passed Commissioner of Service Tax-SERVICE TAX - AHMEDABAD)

Aqua Master Clean

.....Appellant

404, Parna Kunj Apartment, In Lane Of Balam Dairy,
Near Ambawadi Circle, Ambawadi,
Ahmedabad, Gujarat

VERSUS

C.S.T.-Service Tax – Ahmedabad

.....Respondent

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad, Gujarat-380015

APPEARANCE:

Shri. Vipul Khandhar, Chartered Accountant for the Appellant
Shri Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 12183 /2021

DATE OF HEARING: 15.06.2021

DATE OF DECISION: 15.06.2021

RAMESH NAIR

Shri. Vipul Khandhar, Learned Chartered Accountant appearing on behalf of the appellant submits that this case has been settled under "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019 and he also placed SVLDR-4 discharge certificate on record.

2. Shri. Vinod Lukose, Learned Superintendent (AR) also concede that he had received the copy of SVLDR-19.

3. Considering the submission made by both the sides. The appeal is dismissed as withdrawn under SVLDR-19.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**